(v) GSR 1052 dated 2-7-1966
(vi) GSR 1360 dated 9-9-1967
(vii) S.O. 321 dated 16-12-1967
(viii) GSR 1150 dated 3-7-1972
(ix) GSR 137 dated 22-11-1975
(x) GSR 336 dated 19-3-1977
(xi) GSR 1250 dated 24-9-1977
(xii) GSR 190 dated 4-2-1978
(xiii) GSR 15(E) dated 1981
(xiv) GSR 235 dated 15-2-1979
(xv) GSR 38(E) dated 28-1-1994
(xvi) GSR 77 dated 18-2-1995
(xvii) GSR 94 dated 4-3-1995
(xviii) GSR 274 dated 6-7-1996
(xix) GSR 317 dated 27-7-1996.

Constitution, the President hereby makes the following rules further to amend the Ministry of Industry, Small Scale Industry Development Organisation Group ‘A’ and Group ‘B’ Posts Recruitment Rules, 1996, namely:


2. In the Ministry of Industry, Small Scale Industry Development Organisation Group ‘A’ and Group ‘B’ Posts Recruitment Rules, 1996, in the Schedule, against serial number 2, in column 10, for the entry, the following entry shall be substituted, namely—

“One Year”.

Office of the Development Commissioner
(Small Scale Industries)
New Delhi, the 6th February, 1997

G.S.R. 116.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Ministry of Industry, Small Scale Industry Development Organisation Group ‘A’ and Group ‘B’ Posts Recruitment Rules, 1996, namely:


2. In the Ministry of Industry, Small Scale Industry Development Organisation Group ‘A’ and Group ‘B’ Posts Recruitment Rules, 1996, in the Schedule, against serial number 2, in column 10, for the entry, the following entry shall be substituted, namely—

“One Year”.

Office of the Development Commissioner
(Small Scale Industries)

New Delhi, the 6th February, 1997

G.S.R. 116.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Ministry of Industry, Small Scale Industry Development Organisation Group ‘A’ and Group ‘B’ Posts Recruitment Rules, 1996, namely:


2. In the Ministry of Industry, Small Scale Industry Development Organisation Group ‘A’ and Group ‘B’ Posts Recruitment Rules, 1996, in the Schedule, against serial number 2, in column 10, for the entry, the following entry shall be substituted, namely—

“One Year”.

Office of the Development Commissioner
(Small Scale Industries)

New Delhi, the 6th February, 1997

G.S.R. 116.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Ministry of Industry, Small Scale Industry Development Organisation Group ‘A’ and Group ‘B’ Posts Recruitment Rules, 1996, namely:


2. In the Ministry of Industry, Small Scale Industry Development Organisation Group ‘A’ and Group ‘B’ Posts Recruitment Rules, 1996, in the Schedule, against serial number 2, in column 10, for the entry, the following entry shall be substituted, namely—

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Office of the Development Commissioner
(Small Scale Industries)

New Delhi, the 6th February, 1997

G.S.R. 116.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Ministry of Industry, Small Scale Industry Development Organisation Group ‘A’ and Group ‘B’ Posts Recruitment Rules, 1996, namely:


2. In the Ministry of Industry, Small Scale Industry Development Organisation Group ‘A’ and Group ‘B’ Posts Recruitment Rules, 1996, in the Schedule, against serial number 2, in column 10, for the entry, the following entry shall be substituted, namely—

“One Year”.

Office of the Development Commissioner
(Small Scale Industries)

New Delhi, the 6th February, 1997

G.S.R. 116.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Ministry of Industry, Small Scale Industry Development Organisation Group ‘A’ and Group ‘B’ Posts Recruitment Rules, 1996, namely:


2. In the Ministry of Industry, Small Scale Industry Development Organisation Group ‘A’ and Group ‘B’ Posts Recruitment Rules, 1996, in the Schedule, against serial number 2, in column 10, for the entry, the following entry shall be substituted, namely—

“One Year”.

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(Small Scale Industries)

New Delhi, the 6th February, 1997

G.S.R. 116.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Ministry of Industry, Small Scale Industry Development Organisation Group ‘A’ and Group ‘B’ Posts Recruitment Rules, 1996, namely:


2. In the Ministry of Industry, Small Scale Industry Development Organisation Group ‘A’ and Group ‘B’ Posts Recruitment Rules, 1996, in the Schedule, against serial number 2, in column 10, for the entry, the following entry shall be substituted, namely—

“One Year”.

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(Small Scale Industries)

New Delhi, the 6th February, 1997

G.S.R. 116.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Ministry of Industry, Small Scale Industry Development Organisation Group ‘A’ and Group ‘B’ Posts Recruitment Rules, 1996, namely:


2. In the Ministry of Industry, Small Scale Industry Development Organisation Group ‘A’ and Group ‘B’ Posts Recruitment Rules, 1996, in the Schedule, against serial number 2, in column 10, for the entry, the following entry shall be substituted, namely—

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(Small Scale Industries)

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2. In the Ministry of Industry, Small Scale Industry Development Organisation Group ‘A’ and Group ‘B’ Posts Recruitment Rules, 1996, in the Schedule, against serial number 2, in column 10, for the entry, the following entry shall be substituted, namely—

“One Year”.

Office of the Development Commissioner
(Small Scale Industries)

New Delhi, the 6th February, 1997

G.S.R. 116.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Ministry of Industry, Small Scale Industry Development Organisation Group ‘A’ and Group ‘B’ Posts Recruitment Rules, 1996, namely:


2. In the Ministry of Industry, Small Scale Industry Development Organisation Group ‘A’ and Group ‘B’ Posts Recruitment Rules, 1996, in the Schedule, against serial number 2, in column 10, for the entry, the following entry shall be substituted, namely—

“One Year”.

Office of the Development Commissioner
(Small Scale Industries)

New Delhi, the 6th February, 1997

G.S.R. 116.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Ministry of Industry, Small Scale Industry Development Organisation Group ‘A’ and Group ‘B’ Posts Recruitment Rules, 1996, namely:


2. In the Ministry of Industry, Small Scale Industry Development Organisation Group ‘A’ and Group ‘B’ Posts Recruitment Rules, 1996, in the Schedule, against serial number 2, in column 10, for the entry, the following entry shall be substituted, namely—

“One Year”.
G.S.R. 117.—Whereas certain draft regulations, further to amend the Indian Boiler Regulations, 1923, were published, as required by sub-section (1) of section 31 of the Indian Boilers Act, 1923 (5 of 1923), at pages 883-884 of the Gazette of India, Part II, Section 3, Sub-section (1), dated the 4th May, 1996 under the notification of the Government of India in the Ministry of Industry (Department of Industrial Development) (Central Boilers Board) number GSR 194 dated the 24th April, 1996, inviting objections and suggestions from all persons likely to be affected thereby till the expiry of a period of forty-five days from the date on which copies of the Gazette in which the said notification was published were made available to the public;

And whereas objections and suggestions received from the public were considered by the Central Boilers Board.

Now, therefore, in exercise of the powers conferred by section 28 of the Indian Boilers Act, 1923 (5 of 1923), the Central Boilers Board hereby makes the
following regulations further to amend the Indian Boiler Regulations, 1950, namely:

1. (1) The regulations may be called the Indian Boiler (Amendment) Regulations, 1997.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Indian Boiler Regulations, 1950, in regulation 393, for sub-regulation (b), the following sub-regulation shall be substituted, namely:

"(b) In the case of boilers made outside India for use in the State, the manufacturing drawings and particulars of the materials, design and construction, of boilers shall be submitted initially to the inspecting Authority in the country of manufacture for examination and approval.

The manufacturing drawings and the particulars of materials, design and construction in the case of fixed boilers of steam generating capacity 100 Tons/hour and above and of Waste heat boiler of 20 Tons/hour shall then be submitted to the Technical Adviser (Boilers) for selection of latest materials with high strength and use in high temperature and pressure, energy conservation and increased thermal efficiency and remote control and instrumentation for the safety of the Boilers. Thereafter, the manufacturing drawings and the particulars of materials, design and construction shall be sent to the Chief Inspector of Boilers of the State where the boiler will be installed and used, for final examination and approval before commencement of manufacture so as to avoid questions arising at the time of erection and registration of the boiler."

[F. No. 6(3)96-BOILERS]
V. K. GOEL, Secy.

Footnote—The principal regulations were published in the Gazette of India as S.R.O. No. 600 dated 15th September, 1950 and last amended vide Gazette notifications—

(i) GSR 178 dated 24th March, 1990
(ii) GSR 179 dated 24th March, 1990
(iii) GSR 488 dated 9th October, 1993
(iv) GSR 516 dated 23rd October, 1993
(v) GSR 634 dated 25th December, 1993
(vi) GSR 107 dated 26th February, 1994 (Corrigendum GSR 223 dated 14th May, 1994)
(vii) GSR 250 dated 4th June, 1994
(viii) GSR 402 dated 12th August, 1994
(ix) GSR 427 dated 20th August, 1994
(x) GSR 562 dated 12th November, 1994
(xi) GSR 607 dated 10th December, 1994
(xii) GSR 83 dated 25th February, 1995
(xiii) GSR 93 dated 4th March, 1995
(xiv) GSR 488 dated 9th November, 1996
(xv) GSR 582 dated 28th December, 1996
(xvi) GSR 59 dated 25th January, 1997